Millennium Post, Delhi Tuesday, 14th May 2019; Page: 6 Width: 40.98 cms; Height: 29.28 cms; a3r; ID: 2.2019-05-14.52

NATIONAL HUGH Woman 'sold', gangraped in UP; sets herself on fire

The UP police, however, dispute the allegation that senior officials turned her away and said the matter is under investigation

PRESS TRUST OF INDIA

Statutera silitare

MEERUT (UP): A woman, who was "sold" for Rs 10,000 and raped by people for whom she was forced to work as domestic help, set herself on fire after Uttar Pradesh police officials allegedly refused to register her complaint, according to the Delhi Commission for Women.

The woman is now admitted to a Ghaziabad hospital with 80 per cent burn injuries.

The UP police, however, disputed the allegation that senior officials turned her away and said the matter is under investigation. DCW chief Swati Maliwal wrote a letter to UP Chief Minister Yogi Adityanath, urging him to investigate the police officials in Hapur



district for refusing to register the complaint of the woman.

She wrote that the woman suffered intolerable abuse at the hands of UP police. Maliwal said because of the insensitive and shameful attitude of the police officials, the woman had to set herself on fire.

According to the DCW chief's letter, the woman was "sold" to a man, who had taken loans from several people, in Hapur for Rs 10,000. He forced her to work as domestic help for those people without paying her. The woman was repeatedly abused and gangraped at

these places. The woman has alleged that she approached the Hapur SP and other senior officials but they did not register her complaint nor they took action against the people she had named. Following this, she attempted suicide by immolating herself on April 28.

Maliwal has urged Adityanath to provide proper compensation to the woman.

After the DCW intervention, UP police have registered an FIR against Babugarh sarpanch and 13 others for raping the woman, but they say prima facie the case is suspicious and hence they have not arrested anyone. Hapur SP Yashvir Singh told PTI-Bhasha over the phone that whether she immolated herself or she was set on fire is under investigation.

Singh refused to accept that police officials refused to register her complaint because of which she had to attempt suicide. He also said the woman has a history of troubled marriages and she has ended her marriage twice before. She finally married a man

Meanwhile, the NHRC Monday sent a notice to the Uttar Pradesh government and the state's police chief over the reported gang rape of a widowed domestic help following which she set herself on fire.



in Moradabad and was living with him, he said.

The National Human Rights Commission (NHRC) has said if the content of a news report is true, the incident amounts to gross violation of human rights of the woman.



Dainik Bhaskar, Delhi Tuesday, 14th May 2019; Page: 12 Width: 8.60 cms; Height: 22.35 cms; a4; ID: 23.2019-05-14.146

बेची गई सामूहिक दुष्कर्म की शिकार महिला ने आग लगाई, 80 प्रतिशत जली

मेरठ/नई दिल्ली/लखनऊ | राष्ट्रीय मानवाधिकार आयोग ने उत्तर प्रदेश के हापुड़ में पुलिस की लापरवाही के कारण युवती को बेचने तथा सामूहिक दुष्कर्म के मामले में राज्य सरकार को नोटिस दिया है। मामला पिछले महीने का है। आयोग ने सोमवार को कहा कि पति के निधन के बाद 20 साल की महिला को उसके पिता ने दस हजार रुपए में बेच दिया। खरीदने वाले व्यक्ति ने महिला को उस आदमी के घर काम करने के लिए भेजा, जिससे उसने कर्ज लिया था। काम करने के दौरान वहां उसके साथ सामूहिक दुष्कर्म हुआ। मीडिया रिपोर्टों के आधार पर आयोग ने मामले में स्वतः संज्ञान लेकर यूपी के मुख्य सचिव, पुलिस महानिदेशक से रिपोर्ट मांगी है। वहीं दिल्ली महिला आयोग के अनुसार पीड़िता के साथ पिछले माह सामूहिक दुष्कर्म हुआ था। उसने इसकी शिकायत पुलिस के कई अधिकारियों से की।



Dainik Jagran, New Delhi Tuesday, 14th May 2019; Page: 7 Width: 5.42 cms; Height: 6.15 cms; a4; ID: 34.2019-05-14.79

सामूहिक दुष्कर्म मामले में यूपी सरकार को नोटिस नई दिल्ली : विधवा घरेलू सहायिका के साथ सामूहिक दुष्कर्म की मीडिया में आई खबर पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने उत्तर प्रवेश सरकार और राज्य के पुलिस महानिदेशक को नोटिस जारी कर जवाब तलब किया है। उन्हें जवाब देने के लिए चार हफ्ते का समय दिया गया है। (प्रेट्र)



Hindustan Times, Delhi Tuesday, 14th May 2019; Page: 11 Width: 13.97 cms; Height: 41.10 cms; a3; ID: 12.2019-05-14.79

Woman critical with 70% burns; DCW, NHRC seek action

HT Correspondent

letters@hindustantimes.com

MEERUT: A woman was on Monday battling for her life with 70% burns at a Delhi hospital two days after she set herself on fire following Uttar Pradesh police's alleged refusal to lodge her gang rape complaint.

The police allegedly turned her away as she repeatedly sought to file the complaint in Uttar Pradesh's Hapur that she was raped after her family sold her for ₹10,000.

The woman, who is in her 30s, set herself on fire at her house in Moradabad.

In his statement to the police, the woman's father has refuted allegations levelled against him by his daughter. HT could not contact the family of the woman.

The woman's family also resides in Hapur, circle officer Rajesh Kumar Singh said.

Hapur's police superintendent, Yashveer Singh, said a rape and harassment case was lodged on Sunday against 16 residents of Hapur's Shyampur Jat village on the woman's complaint.

He said the woman alleged her father and aunt sold her to a Shyampur Jat resident in 2014 for ₹10,000.

The man, she alleged, would send her to different houses to work as a maid and her employers raped and harassed her.

In a purported video of the woman, accessed by HT, which went viral on the social media, she is heard accusing the Hapur police of inaction and that it left ner with no option but to immolate herself. Singh said the woman had eloped with a neighbour from Shyampur Jat about four years ago and had been staying in Moradabad since. "She immolated herself in Moradabad on Saturday and was admitted to a Ghaziabad hospital from where she was shifted to Delhi. A report has been lodged at Babugarh police station on her complaint. Further investigation is on," Singh said. Singh said a police team was sent to the village to record the statement of villagers, who claimed the woman was trying to implicate them in the "fake rape

DELHI COMMISSION

FOR WOMEN CHAIRPERSON SWATI MALIWAL ON MONDAY WROTE A LETTER TO UP CM YOGI ADITYANATH SEEKING JUSTICE FOR THE WOMAN

and harassment case".

Delhi Commission for Women (DCW) chairperson Swati Maliwal on Monday took cognisance of the case and wrote a letter to Uttar Pradesh chief minister Yogi Adityanath seeking justice for the woman.

"DCW is in receipt of a representation from a survivor of gang-rape belonging to Hapur. The survivor has suffered unimaginable harassment at the hands of the UP [Uttar Pradesh] police in Hapur who have refused to register an FIR [First Information Report] despite repeated complaints," Maliwal said in her letter to Adityanath.

"This insensitivity and shameful conduct of the UP police compelled the survivor to immolate herself," she said.

Maliwal said the woman was forced to work in houses as domestic help without any remuneration after she was allegedly sold to a person who harassed her. "Here, she was subjected to continuous harassment and gang-rape."

Maliwal quoted the woman as saying she had approached Babugarh police station as well as Hapur police superintendent, but no case was registered. Taking cognizance of the case, the National Human Rights Commission has issued notices to the UP chief secretary and the director general of police, seeking a detailed report of the treatment of the woman, ensuring protection to her life and steps to be taken for her rehabilitation. The DGP has been directed to inform the Commission about the progress of the investigation and arrests, if any. The Commission observed the contents of the news report, if true, amount to gross violation of human rights of the woman.



Hindu, The, Delhi Tuesday, 14th May 2019; Page: 2 Width: 41.52 cms; Height: 14.27 cms; a3r; ID: 22.2019-05-14.15

Woman 'sold' and gang-raped in U.P. sets herself on fire

Police officers allegedly refused to register her complaint, says Delhi Commission for Women

PRESS TRUST OF INDIA MEERUT

A woman, who was "sold" for ₹10,000 and raped by people for whom she was forced to work as a domestic help, set herself on fire after Uttar Pradesh police officers allegedly refused to register her complaint, according to the Delhi Commission for Women.

The woman is now admit-

ted to a Ghaziabad hospital with 80% burn injuries.

'Matter under probe'

The U.P. police, however, disputed the allegation that senior officers turned her away and said the matter was under investigation.

DCW chief Swati Maliwal wrote a letter to U.P. Chief Minister Yogi Adityanath, urging him to investigate the police officers in Hapur district for refusing to register the complaint of the woman.

She wrote that the woman suffered intolerable abuse at the hands of the U.P. police. Ms. Maliwal said because of the insensitive and shameful attitude of the police officers, the woman had to set herself on fire.

According to the DCW chief's letter, the woman was

"sold" to a man, who had ken loans from several per ple, in Hapur for ₹10,000. If forced her to work as dome tic help for those peop without paying her. The we man was repeatedly abuse and gang-raped at the places.

The woman has allege that she approached the H pur SP and other senior off ers but they did not regist

ta-	her complaint nor took ac-
eo-	tion against the people she
He	had named. Following this,
les-	she attempted suicide by im-
ple	molating herself on April 28.
NO-	
sed	NHRC notice
ese	Meanwhile, the National Hu-
	man Rights Commission on
ged	Monday sent a notice to the
Ha-	Uttar Pradesh government
fic-	and the State's police chief
ter	over the incident.

Deccan Herald, **Bengaluru** Tuesday, 14th May 2019; Page: 12 Width: 20.44 cms: Height: 12.70 cms: a4r: ID: 39.2019-05-14.8

NATIONINE HUMAN RIGH NOISS **Missing fishermen: NHRC notice** to K'taka, Defence Ministry

Media reports suggest govt inaction in tracing fishermen: panel

NEW DELHI: The National Human Rights Commission (NHRC) on Monday sought reports from Karnataka government and Ministry of Defence following reports that Indian Navy has stopped search operation to find seven missing fishermen after locating the wreckage of the boat they were sailing.

अभि मानव अधिक.

The Defence Secretary and Karnataka Chief Secretary have been asked to submit their reports within six weeks. Seven fishermen on Suvarna Thribhuja from Udupi and Uttara Kannada districts are DH FILE PHOTO still missing after they set off for a deep sea fishing expedition from Malpe harbour on Dec 15, 2018.



Seven crew of Suvarna Thribhuja from Udupi and Uttara Kannada districts are still missing after they set off for a deep sea fishing expedition from Malpe harbour on Dec 15, 2018.

Quoting a media report, the after finding the wreckage of NHRC said the Indian Navy the vessel 33 km west-southstopped the search operation west off the coast of Malvan

in Sindhudurg district of Ma- contents of the media report. harashtra.

The NHRC has observed that the disappearance of seven fishermen is a "serious concern" as all of them are earning members of the family.

public officials and government agencies with regard to whereabouts of the missing fishermen has aggravated the cause of concern of the family members of the missing fishermen. The family members of the missing fishermen also have the legitimate expectation from the government Ramesh. The search team search to find out the missing fishermen which according to the news report did not happen," the NHRC said.

The Commission said the DH News Service

referred to the NHRC by Human Rights Forum general secretary Adarsh G K "exemplifies the unabated failure" to take timely action by the public authorities to find out "The reckless attitude of the missing fisherman.

The remnants of the fishing vessel was found by INS Nireekshak, a diving support vessel, through side scan sonar operations.

The missing men were Chandrashekar, owner of the boat, Damodar, Lakshman, Sathish, Ravi, Harish and agencies to make proper found three canisters from the sea in the month of December and thereafter there was no further trace of the ship, the NHRC said.

Mirrornownews.com

NHRC takes cognizance of Hapur gang-rape case; notice issued to state government, police

Updated May 13, 2019 | 21:07 IST | Mirror Now Digital

The National Human Rights Commission on Monday has sent a notice to the Uttar Pradesh government and the state's police chief over the reported gang rape of a widowed domestic help.

Lucknow: The National Human Rights Commission on Monday has sent a notice to the Uttar Pradesh government and the state's police chief over the reported gang rape of a widowed domestic help after which she reportedly set herself on fire.

Reportedly, the rights panel said in a statement that the NHRC has taken suo motu cognisance of a media report that a widow in her late 20s was allegedly sold by her father and aunt for Rs 10,000, gang-raped by her keeper and his friends. The woman was then turned away by police when she approached them for help.

According to news agency PTI, the traumatized woman set herself on fire last month and is battling for life with 80 per cent burns at a private hospital in Delhi.

Meanwhile, the commission has issued a notice to the chief secretary and the director general of police (DGP) of Uttar Pradesh, seeking a detailed report on the medical treatment of the survivor. Reportedly, the DGP has been further directed to inform the commission in detail about the progress of the investigation and arrest, if any in the case. The reports have been demanded within four weeks.

The PTI report further mentioned that the NHRC observed that the incident gives an extremely shocking and pulsating narrative showing the vulnerability of the helpless woman. Reportedly, the woman from Hapur, western Uttar Pradesh, was allegedly sold after the death of her husband. The man who bought her had taken loans from several people and sent the woman as a domestic help to the houses of his creditors where she was repeatedly harassed and raped.

Although, an FIR has been registered against 14 persons under the various sections of the Indian Penal Code, and investigation has been initiated in the case. The NHRC further told PTI that the woman alleged that she approached police officials as well as the superintendent of police in Hapur, but they refused to register her complaint, let alone take any action against the accused.

Business Standard

NHRC notice to UP govt, DGP over 'gang rape' of domestic help

Press Trust of India | New Delhi Last Updated at May 13, 2019 20:41 IST

The NHRC Monday sent a notice to the Uttar Pradesh government and the state's police chief over the reported gang rape of a widowed domestic help following which she set herself on fire.

The National Human Rights Commission (NHRC) has said if the content of a news report is true, the incident amounts to gross violation of human rights of the woman.

"The NHRC has taken suo motu cognisance of a media report that a widow in her late 20s was allegedly sold by her father and aunt for Rs 10,000, gang raped by her keeper and his friends, and then turned away by police when she approached them for help," the rights panel said in a statement.

The traumatised woman set herself on fire last month and is battling for life with 80 per cent burns at a private hospital in Delhi, as per news reports carried on Monday.

The commission has issued a notice to the chief secretary and the director general of police (DGP) of Uttar Pradesh, seeking a detailed report on the medical treatment being given to the victim, the steps taken to ensure protection of her life and steps to be taken for her rehabilitation.

"The DGP has been further directed to inform the commission in detail about the progress of the investigation, and arrest, if any... It has called for both the reports within four weeks," the statement said.

This gives an extremely shocking and pulsating narrative depicting the vulnerability of the helpless woman, who became a widow at an early age, whereby she had been subjected to deprivation of human life and dignity, the NHRC observed.

"Moreover, remissness and the act of negligence on the part of police authorities for not registering on time, the case by arresting the accused person has aggravated the distressful plight of the woman, which cannot be tolerated in a civilized society governed by the rule of law," it said.

The commission has observed that it has always been keen to address the issues related to violation of human rights of the weaker section, mainly women and children.

The NHRC is aware that the Delhi Commission for Women has issued a notice to the Uttar Pradesh government, but the jurisdiction of the DCW, fails to empower them to provide adequate justice to the victim, the woman in question, it said. The statement said any commission other than a national commission has its jurisdiction within the territory of the state and the Delhi Commission for Women is no exception.

On the other hand, the NHRC in view of Section 1 (2) of the Protection of Human Rights Act, 1993, can exercise its power and functions in the whole of India and therefore, the jurisdictional issue of Section 36 (1) of the act, will not stand in the way to take up the reported incident, it said.

"According to the media report, the woman from Hapur in western Uttar Pradesh, was allegedly sold after the death of her husband. The man who bought her had taken loans from several people and sent the woman as a domestic help to the houses of his creditors where she was repeatedly harassed and raped," the statement said.

The news report said an FIR has been registered against 14 persons under the various sections of the Indian Penal Code, and investigation has been initiated in the case.

It is reported that the woman alleged that she approached police officials as well as the superintendent of police in Hapur, but they refused to register her complaint, let alone take any action against the accused, the NHRC said.

hindustantimes

Woman critical with 70% burns; DCW, NHRC seek action

The police allegedly turned her away as she repeatedly sought to file the complaint in Uttar Pradesh's Hapur that she was raped after her family sold her for Rs10,000.

Updated: May 13, 2019 23:54 IST

A woman was on Monday battling for her life with 70% burns at a Delhi hospital two days after she set herself on fire following Uttar Pradesh police's alleged refusal to lodge her gang rape complaint.

The police allegedly turned her away as she repeatedly sought to file the complaint in Uttar Pradesh's Hapur that she was raped after her family sold her for Rs10,000.

The woman, who is in her 30s, set herself on fire at her house in Moradabad.

In his statement to the police, the woman's father has refuted allegations levelled against him by his daughter. HT could not contact the family of the woman.

The woman's family also resides in Hapur, circle officer Rajesh Kumar Singh said.

Hapur's police superintendent, Yashveer Singh, said a rape and harassment case was lodged on Sunday against 16 residents of Hapur's Shyampur Jat village on the woman's complaint.

He said the woman alleged her father and aunt sold her to a Shyampur Jat resident in 2014 for Rs10,000.

The man, she alleged, would send her to different houses to work as a maid and that her employers raped and harassed her.

In a purported video of the woman, accessed by HT, which went viral on the social media, she is heard accusing the Hapur police of inaction and that it left her with no option but to immolate herself.

Singh said the woman had eloped with a neighbour from Shyampur Jat about four years ago and had been staying in Moradabad since.

"She immolated herself in Moradabad on Saturday and was admitted to a Ghaziabad hospital from where she was shifted to Delhi. A report has been lodged at Babugarh police station on her complaint. Further investigation is on," Singh said.

Singh said a police team was sent to the village to record the statement of villagers, who claimed the woman was trying to implicate them in the "fake rape and harassment case".

Delhi Commission for Women (DCW) chairperson Swati Maliwal on Monday took cognizance of the case and wrote a letter to Uttar Pradesh chief minister Yogi Adityanath seeking justice for the woman.

"DCW is in receipt of a representation from a survivor of gang-rape belonging to Hapur. The survivor has suffered unimaginable harassment at the hands of the UP [Uttar Pradesh] police in Hapur who have refused to register an FIR [First Information Report] despite repeated complaints," Maliwal said in her letter to Adityanath.

"This insensitivity and shameful conduct of the UP police compelled the survivor to immolate herself," she said.

Maliwal said the woman was forced to work in houses as domestic help without any remuneration after she was allegedly sold to a person who harassed her. "That person had borrowed money from several people and in return, the survivor was forced to work as a domestic help at the houses of these persons without any remuneration. Here, she was subjected to continuous harassment and gang-rape."

Maliwal quoted the woman as saying she had approached Babugarh police station as well as Hapur police superintendent, but no case was registered.

Business Standard

NHRC notice to Defence Ministry, K'taka govt over 'missing' fishermen

Press Trust of India | New Delhi Last Updated at May 13, 2019 21:56 IST

The NHRC has sent a notice to the Defence Ministry and the Karnataka government over reports that seven fisherman were "missing" more than four months after their boat disappeared off the western coast.

Reportedly, the India Navy "stopped the search operation" after finding the wreckage of the vessel 33-km west-south-west off the coast of Malvan in Maharashtra's Sindhudurg district, the NHRC said in a statement.

"The NHRC has taken suo motu cognisance of a media report that more than four months after the disappearance of Suvarna Tribuja, a fishermen boat, from Udupi in Karnataka, the seven fishermen (who were) on board it are still missing," it said.

The boat had left for a deep sea fishing expedition off the coast of Goa on December 16 last year, the NHRC said.

The commission has issued a notice to the chief secretary to look into the content of the news report and take immediate steps to redress grievances of relatives and family members of the missing fishermen.

The rights panel said a notice has also been issued to the defence secretary, to inform it about the latest update or status of the search operation, made in the meantime, by the Navy to recover the seven fishermen.

Both the reports have to be submitted within six weeks, the statement said.

The commission has observed that the disappearance of the men, who went deep into the sea for fishing, is a serious concern.

"All of them are earning members of their families and mostly belong to the fishermen community of the region, and the reckless attitude of public officials and government agencies with regard to whereabouts of the missing fishermen has aggravated the cause of concern of the family members of the missing fishermen," the statement said.

The family members of the missing fishermen have the legitimate expectation from government agencies to conduct a proper search to find out the missing fishermen which, according to the news report, "did not happen", it said.

The NHRC has also observed that the contents of the media report, referred to by general secretary of the Human Rights Forum, Adarsh G K, "exemplifies the unabated failure" of authorities to take timely action to find the missing fisherman. The life of these fishermen is very precious and that should be protected under any cost. Therefore, the commission feels that government agencies have failed to take more effective steps to prevent this kind of incident, the statement said.

The news report has also given details such as names of the fishermen, including that of Chandrashekar, who owned the boat, along with six others Damodar, Lakshman, Sathish, Ravi, Harish and Ramesh, it said.

The search team found three canisters from the sea in December and thereafter, there was no further trace of the boat, the statement said.